

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/477/2017/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date:**26/02/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Prahlad, Community Organiser, City Municipal
Council, Basavakalyan, Bidar District – Reg.

- Ref:- 1) Govt. Order No.ನೃಇ 116 ಬಿಎಂಎಸ್ 2016, Bengaluru dated
24/3/2017.
- 2) Nomination order No. UPLOK-1/DE/477/2017,
Bengaluru dated 31/3/2017 of Upalokayukta-1,
State of Karnataka, Bengaluru
- 3) Report dated 25/02/2021 of Additional Registrar of
Enquiries-11, Karnataka Lokayukta, Bengaluru

The Government by its order dated 24/3/2017 initiated the disciplinary proceedings against Sri Prahlad, Community Organiser, City Municipal Council, Basavakalayan, Bidar District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/477/2017 Bengaluru dated 31/3/2017 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Prahlad, Community Organiser, City Municipal Council, Basavakalayan, Bidar District was tried for the following charge:-

“ನೀವು ಎಂದರೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಪ್ರಹ್ಲಾದ ಬೀದರ್ ಜಿಲ್ಲೆಯ ಬಸವ ಕಲ್ಯಾಣ ನಗರಸಭೆಯಲ್ಲಿ ಸಮುದಾಯ ಸಂಘಟಕರಾಗಿ 2014ನೇ ಇಸವಿಯಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ದೂರುದಾರರಾದ ಸಾದಿಕ್ ಪಾಷಾ ಬಿನ್ ಸರದಾರ ಮಿಯ್ಯಾ, ಬಾರಾ ಇಮಾಮ್ ಗಲ್ಲಿ, ಶಿವಾಜಿ ಚೌಕ, ಬಸವಕಲ್ಯಾಣ ತಾಲ್ಲೂಕು, ಬೀದರ್ ಇವರಿಗೆ ಪಿತ್ತಾರ್ಜಿತವಾಗಿ ಬಂದಂತಹ ನಿವೇಶನದಲ್ಲಿ ಮನೆ ಕಟ್ಟಿಕೊಳ್ಳುವ ಸಲುವಾಗಿ ದಿನಾಂಕ 30-07-2013ರಂದು ಸಾಲ ಮಂಜೂರು ಮಾಡಲು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದರ ಮೇರೆಗೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ದಿನಾಂಕ 10/01/2014ರಂದು ದೂರುದಾರರ ಮನೆಗೆ ಭೇಟಿ ನೀಡಿದಾಗ ದೂರುದಾರರು ನಿಮ್ಮನ್ನು ಖಾಲಿ ನಿವೇಶನಕ್ಕೆ ಕರೆದುಕೊಂಡು ಹೋಗಿ ನಿವೇಶನವನ್ನು ತೋರಿಸಿದಾಗ ನೀವು ದೂರುದಾರರನ್ನು ಅವರ ಖಾಲಿ ನಿವೇಶನದ ಹತ್ತಿರ ನಿಲ್ಲಿಸಿ ಛಾಯಾ ಚಿತ್ರಗಳನ್ನು ತೆಗೆದುಕೊಂಡು, ನಿವೇಶನಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಖಾತಾ ಪತ್ರಗಳನ್ನು ಮತ್ತು ತೆರಿಗೆ ಭರಿಸಿದ ದಾಖಲಾತಿಗಳನ್ನು ತಂದುಕೊಡುವಂತೆ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ದೂರುದಾರರು ದಿನಾಂಕ 13/1/2014ರಂದು ನಿವೇಶನಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ದಾಖಲಾತಿಗಳನ್ನು ನಿಮ್ಮ ಕಛೇರಿಗೆ ಬಂದು ನಿಮ್ಮನ್ನು ಭೇಟಿ ಮಾಡಿದಾಗ ನೀವು ಸ್ವಲ್ಪ ದಿನ ಕಾಯುವಂತೆ ತಿಳಿಸಿ ತರುವಾಯ ಎಂದರೆ ದಿನಾಂಕ 6-8-2014ರಂದು ನೀವು ದೂರುದಾರರನ್ನು ಬೆಳಿಗ್ಗೆ 9-30 ಗಂಟೆಗೆ ಬಸವಕಲ್ಯಾಣದ ತ್ರಿಪುರಾಂತ ಬಳಿ ಭೇಟಿಯಾಗಿ ಸಾಲ ಮಂಜೂರು ಮಾಡಬೇಕೆಂದರೆ ರೂ.15,000/-ಗಳನ್ನು ತನಗೆ ನೀಡಬೇಕೆಂದು ಬೇಡಿಕೆಯನ್ನು ಅದೇ ದಿನ ಮತ್ತೆ ದೂರುದಾರರನ್ನು ಸಂಜೆ 6-00 ಗಂಟೆಗೆ ಅಂಬೇಡ್ಕರ್ ಚೌಕದ ಬಳಿ ಬರುವಂತೆ ಹೇಳಿ ರಾತ್ರಿ 8-00 ಗಂಟೆಗೆ ದೂರುದಾರರನ್ನು ನೀವು ಭೇಟಿಯಾಗಿ ಸಾಲ ಮಂಜೂರು ಮಾಡುವ ದಿನಾಂಕ ಎರಡು ತಿಂಗಳುಗಳ ಹಿಂದೆ ಮುಕ್ತಾಯವಾಗಿದ್ದು ಈಗ ಸಾಲ ಮಂಜೂರು ಮಾಡಬೇಕೆಂದರೆ ರೂ.30,000/- ಹಣ ನೀಡಬೇಕಾಗುತ್ತದೆ ಎಂದು ತಿಳಿಸಿದಾಗ, ದೂರುದಾರರಯ ನಿಮಗೆ ರೂ.5,000/- ನೀಡುವುದಾಗಿ ಕೋರಿಕೊಂಡರೂ ನೀವು ಅಂತಿಮವಾಗಿ ರೂ.15,000/- ಹಣ ನೀಡಿದಲ್ಲಿ ಮಾತ್ರ ಸಾಲ ಮಂಜೂರು ಮಾಡುವುದಾಗಿ ಹೇಳಿರುವ ಮಾತುಕತೆಗಳನ್ನು ದೂರುದಾರರು

ತಮ್ಮ ಮೊಬೈಲ್‌ನಲ್ಲಿ ಧ್ವನಿಮುದ್ರಿಸಿಕೊಂಡು ದಿನಾಂಕ 11-08-2014ರಂದು ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ಆ ಸಂಬಂಧವಾಗಿ ಬೀದರ್‌ನ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ಠಾಣೆಯ ಪ್ರಕರಣ ಸಂಖ್ಯೆ 05/2014ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ನೀವು ಫಿರ್ಯಾದಿದಾರರಿಂದ ದಿನಾಂಕ 11-08-2014ರಂದು ರಾತ್ರಿ 8-30 ಗಂಟೆಯ ಅವಧಿಯಲ್ಲಿ ರೂ.15,000/-ಗಳನ್ನು ಪಡೆದುಕೊಳ್ಳುವಾಗ ಸಿಕ್ಕಿ ಬಿದ್ದಿದ್ದು ಆಮೂಲಕ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿ ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ತಕ್ಕುದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) ನಿಯಮ 3(1)(i)ರಿಂದ (iii)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.”

4. During the pendency of above Departmental inquiry, the DGO Sri Prahlad, has died on 26/11/2020. Therefore, the Inquiry officer has recorded abatement of disciplinary proceedings against DGO Sri Prahlad, Community Organizer, City Municipal Council, Basavakalayan, Bidar District.

5. It is hereby recommended to the Government to accept the report of Inquiry Officer and to record abatement of disciplinary proceedings against DGO Sri Prahlad, Community Organizer, City Municipal Council, Basavakalayan, Bidar District, in view of his death on 26/11/2020 during the pendency of inquiry.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)

Upalokayukta-1,
State of Karnataka,
Bengaluru

Handwritten mark at the top of the page.

1. In the year 2004 Delinquent Government Official (in short, "DGO") by name Sri. Prahlad, was discharging duties as Community Organizer, City Municipal Council, Basavakalyana, Bidar District

2. Background for initiating the present inquiry against the DGO needs to be set out in brief. One Sri. Sadig Pasha Bin Saradar Miya, Bara Imam Galli, Shivaji Chowk, Basavakalyan Taluk, Bidar District (hereinafter will be referred to as "complainant") was in need of loan for the construction of a house in site which came to him through his father and had applied for the loan and on 30/07/2013 he had applied for loan. On 10/01/2014 the complainant approached the DGO and took him to the vacant site and took some photographs of the complainant in the above

Died on 26/11/2020.

Community Organizer, Basavakalyana, Bidar District.
 City Municipal Council, Basavakalyana, Bidar District.

Delinquent Government Official: Sri.Prahlad.

Enquiry Officer: V.G.Bopaiiah
 Additional Registrar, Enquiries-11
 Karnataka Lokayukta, Bengaluru.

ENQUIRY REPORT Dated: 25/02/2021.

ENQUIRY NUMBER: UPLOK-1/DE/477/2017/ARE-11

KARNATAKA LOKAYUKTA, BENGALURU

BEFORE THE ADDITIONAL REGISTRAR, ENQUIRIES-11

UPLOK-1/DE/477/2017/ARE-11

vacant site and instructed the complainant to bring the documents like tax paid receipts and khatha documents. It is stated that on 13/01/2014 when the complainant approached the DGO with documents the DGO asked the complainant to come on 06/08/2014 at 9.30 A.M near Thripurantha in Basava Kalyana and demanded Rs.15,000/- as illegal gratification to do the above job. It is further stated that the DGO asked the complainant to come near Ambedkar chowk at 6.00 P.M. on the same day and DGO met the complainant at 8.00 P.M and informed the complainant that the programme of sanctioning loan has been completed two months back and if he needs the loan now he has to pay Rs.30,000/-. It is further stated that when the complainant told that he is ready to pay only 5,000/- and finally the DGO demanded Rs.15,000/-. It is stated that the complainant got recorded all the above conversation in his mobile and the complainant filed a complaint on 11/08/2014 in Lokayukta Police Station of Bidar. On 11/08/2014 at 8.30 P.M while the DGO was accepting Rs.15,000/- as illegal gratification he was caught red-handed and thereby he has committed the misconduct as stated under Rule 3(1)(i) to (iii) of Karnataka Civil Services (Conduct) Rules, 1966.

3. On the basis of the report of the Additional Director General of Police, Karnataka Lokayukta, Bengaluru along with the investigation papers made available by the Police Inspector attached to Lokayukta Police Station, Bidar, Honble Upalokayukta, Karnataka, in exercise of the powers conferred upon under section 7(2) of The Karnataka Lokayukta Act, 1984 took up investigation which, on the basis of the records

prima facie unearthed that DGO has committed misconduct within the purview of Rule 3(1) of The Karnataka Civil Services (Conduct) Rules, 1966 and accordingly, in exercise of the powers conferred upon under section 12(3) of The Karnataka Lokayukta Act, 1984 recommended the competent authority to initiate disciplinary proceedings against DGO and and to entrust the inquiry to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of The Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

4. Subsequent to the report dated 12/08/2016 under section 12(3) of The Karnataka Lokayukta Act, 1984, Government order bearing number ನೃಪ 116 ಟಿಎಂಎಸ್ 2016 ಬೆಂಗಳೂರು ದಿನಾಂಕ 24/03/2017 has been issued by the Under Secretary to the Government of Karnataka, Urban Development Department entrusting the inquiry to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of The Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

5. Subsequent to the above Government Order, Order bearing number UPLOK-1/DE/477/2017 Bengaluru dated 31/03/2017 has been ordered by the Hon'ble Upalokayukta, Karnataka nominating the Additional Registrar, Enquiries-11, Karnataka Lokayukta, Bengaluru as Inquiry Officer to frame charges and to conduct departmental inquiry against DGO.

6. Articles of charge dated 08/05/2017 at Annexure-1 which includes statement of imputation of misconduct at Annexure-II framed by the then Additional Registrar, Enquiries-11, Karnataka Lokayukta, Bengaluru is the following:

25/11

ನೀವು ಎಂದರೆ ಅಪಾರಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಪ್ರಖ್ಯಾತ ಬೀದರ್ ಜಿಲ್ಲೆಯ ಬಸವ

ಕಲ್ಯಾಣ ನಗರಸಭೆಯಲ್ಲಿ ಸಮುದಾಯ ಸಂಘಟಕರಾಗಿ 2014ನೇ ಇಸವಿಯಲ್ಲಿ

ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದೆ ಆವರಿಯಲ್ಲಿ ದೂರುಗಳಾದ ಸಾರ್ವಜನಿಕ ಸರ್ಕಾರ

ಒಯ್ಯಾ, ಬಾರಾ ಇಮಾರ್ತ್ ಗಲ್ಲಿ, ಶಿವಾಜಿ ಚೌಕ, ಬಸವಕಲ್ಯಾಣ ತಾಲೂಕು, ಬೀದರ್

ಇವರಿಗೆ ಒತ್ತಾಸೆಗಾಗಿ ಬಂದಂತಹ ನಿವೇಶನದಲ್ಲಿ ಮನೆ ಕಟ್ಟಿಕೊಳ್ಳುವ ಸಲುವಾಗಿ ದಿನಾಂಕ

30-07-2013ರಂದು ಸಾಲ ಪಂಚಾಯತಿಯು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದರೆ ಮೇರಿಗೆ ಅಪಾರಿತ

ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ದಿನಾಂಕ 10-01-2014ರಂದು ದೂರುಗಳಾದ ಮನೆಗೆ ಭೇಟಿ

ನೀಡಿವಾಗಿ ದೂರುಗಳಾದ ನೀವು, ಖಾಲಿ ನಿವೇಶನಕ್ಕೆ ಕರೆಯುಕೊಂಡು ಹೋಗಿ

ನಿವೇಶನವನ್ನು ತೋರಿಸುವಾಗ ನೀವು ದೂರುಗಳಾದ ನೀವು, ಅಂದ ಖಾಲಿ ನಿವೇಶನದ ಹತ್ತಿರ

ನಿಲ್ಲಿಸಿ ಖಾಯಾಚಿತ್ರಗಳನ್ನು ತೆಗೆದುಕೊಂಡು, ನಿವೇಶನಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಖಾತಾ ಪತ್ರಗಳನ್ನು

ಮತ್ತು ತೆರಿಗೆ ಭರಿಸಿದ ದಾಖಲಾತಿಗಳನ್ನು ತಂದುಕೊಡುವಂತೆ, ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ

ದೂರುಗಳಾದ ದಿನಾಂಕ 13-01-2014ರಂದು ನಿವೇಶನಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ದಾಖಲಾತಿಗಳನ್ನು

ನಿಮ್ಮ ಕಛೇರಿಗೆ ಬಂದು ನಿಮ್ಮನ್ನು ಭೇಟಿ ಮಾಡುವಾಗ ನೀವು ಸ್ವಲ್ಪ ದಿನ ಕಾಯುವಂತೆ ತಿಳಿಸಿ

ತರುವಾಯಂದರೆ ದಿನಾಂಕ 6-8-2014ರಂದು ನೀವು ದೂರುಗಳಾದ ನೀವು, ಬೆಳಿಗ್ಗೆ 9-30

ಗಂಟೆಗೆ ಬಸವಕಲ್ಯಾಣದ ತ್ರಿಪುರಾಂತ ಬಳಿ ಭೇಟಿಯಾಗಿ ಸಾಕೆ ಪಂಚಾಯತಿಯು ದೂರುಗಳಾದ

ದೂ.15,000/-ಗಳನ್ನು ತನಗೆ ನೀಡಬೇಕೆಂದು ಬೇಡಿಕೆಯನ್ನು ಆದೇ ದಿನ ಮತ್ತು

ದೂರುಗಳಾದ ನೀವು, ಸಂಜೆ 6-00 ಗಂಟೆಗೆ ಅಂಬೇಡ್ಕರ್ ಚೌಕದ ಬಳಿ ಬರುವಂತೆ ಹೇಳಿ ರಾತ್ರಿ

8-00 ಗಂಟೆಗೆ ದೂರುಗಳಾದ ನೀವು ಭೇಟಿಯಾಗಿ ಸಾಲ ಪಂಚಾಯತಿಯು ದೂರುಗಳಾದ

ದಿನಾಂಕ ಎರಡು ತಿಂಗಳುಗಳ ಹಿಂದೆ ಮುಕ್ತಾಯವಾಗಿದ್ದು ಈಗ ಸಾಲ ಪಂಚಾಯತಿಯು

ಮಾಜಿಬೇಕಾದರೆ ದೂ.30,000/- ಹಣ ನೀಡಬೇಕಾಗುತ್ತದೆ ಎಂದು ತಿಳಿಸುವಾಗ,

ದೂರುಗಳಾದ ನೀವು ದೂ.5,000/- ನೀಡುವಾಗ ಕೋರಿಕೊಂಡರೂ ನೀವು

ಅಂತೆಯಾಗಿ ದೂ.15,000/- ಹಣ ನೀಡದಿದ್ದು ಮತ್ತೆ ಸಾಲ ಪಂಚಾಯತಿಯು ದೂರುಗಳಾದ

ಹೇಳುವ ಮುಖಾಂತರಗಳನ್ನು ದೂರುಗಳಾದ ಮತ್ತು ಮೂಬೈಲ್‌ನಲ್ಲಿ ರೆನಿಮಿಡ್ರಿಸ್‌ಕೊಂಡು

ದಿನಾಂಕ 11-08-2014ರಂದು ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ಆ ಸಂಬಂಧವಾಗಿ ಬೀದರ್

ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ರಾಜೀಯ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:05/2014ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ನೀವು

ಘೋಷಿಸಿರುವುದರಿಂದ ದಿನಾಂಕ 11-08-2014ರಂದು ರಾತ್ರಿ 8-30 ಗಂಟೆಯ ಅವಧಿಯಲ್ಲಿ

ದೂ.15,000/-ಗಳನ್ನು ಪಡೆಯುವುದಕ್ಕಾಗಿ ಸಿಕ್ರೆಟರಿಯ ಆ ಮೂಲಕ ಕರ್ತವ್ಯವೇನು ಎಸಗಿ

ದೂರವಾರೋಪಣೆ

“ಅನುಬಂಧ-1”

ದೂರುದಾರರು ಸಲ್ಲಿಸಿದ ದೂರನ್ನು ಲೋಕಾಯುಕ್ತ ಪೂಲೋಸ್ ಜೋಷಿಯ ಜೀಯೆ ಮೊಕದ್ದಿಮೆ ಸಂಖ್ಯೆ 01/2014 ಕೆಂ 7 ರಡಿಯಲ್ಲಿ ಸಂಯೋಜಿಸಿಕೊಂಡು ಪ್ರಥಮ ವರ್ತಮಾನ ಪರಿಧಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಸಲ್ಲಿಸುತ್ತಾರೆ.

ದೂರು ದಾಖಲಾದ ಬಳಿಕ ತನಿಖಾಧಿಕಾರಿಯವರು ಇಬ್ಬರು ಪಂಚರನ್ನು ಬರಮಾಡಿಕೊಂಡು ದೂರುದಾರರಿಗೆ ಪರಿಚಯ ಮಾಡಿಕೊಟ್ಟು, ದೂರಿನ ಸಾರಾಂಶವನ್ನು ಕೆಳಕಂಡ ಪಂಚರ ಸಮ್ಮೇಷ್ಣೆ ದೂರುದಾರರು ಐದು ನೂರು ಮುಖಚಿತ್ರಯುಕ್ತ ಮೂಲತತ್ವ ನೋಟುಗಳನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು, ನೋಟಿನ ಸಂಖ್ಯೆಗಳನ್ನು ಒಂದು ಬಿಳಿ ಹಾಳೆಯ ಮೇಲೆ ಬರೆಯುಕೊಂಡಿದ್ದು, ನಂತರ ಪಂಚರ ಸಮ್ಮೇಷ್ಣೆ ಪ್ರಯೋಗಿಕ ಪಂಚನಾಮಿಯನ್ನು ಸಿದ್ಧಪಡಿಸಿ ಆಪಾಲಿತರನ್ನು ಪ್ರೊ.ವ್ ಮೂಲಲು ರಾತ್ರಿ 7-00 ಗಂಟೆಗೆ ಕಳುಹಿಯನ್ನು ಬಿಟ್ಟು ಆಪಾಲಿತ ಸರ್ಕಾರ ನೌಕರರನ್ನು ಭೇಟಿ ಮಾಡಿದಾಗ, ಆಪಾಲಿತ ಸರ್ಕಾರ ನೌಕರ ಆದ ನಿವೃತ್ತ ಲಿನಾಂಕ 11-808-2014ರ ರಾತ್ರಿ 8.30ರ ಆವರಿಯಲ್ಲಿ ಘಂಟೆದಾರರಿಂದ ರೂ.15,000-00ಗಳ ವಂಚದ ಹಣವನ್ನು ಪಡೆಯುವಾಗ ಸಿಕ್ಕಿಬಿದ್ದಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಯವರು ತನಿಖಾ ಕಾಲದಲ್ಲಿ ವಶಪಡಿಸಿಕೊಂಡ ಎಲ್ಲ ದಾಖಲಾತಿಗಳ ಪ್ರಕಾರ ಆಪಾಲಿತ ಸರ್ಕಾರ ನೌಕರ ಆದ ನಿವೃತ್ತ ಘಂಟೆದಾರರಿಂದ ರೂ.15,000/-ಗಳನ್ನು ಲಿನಾಂಕ 110-8-2014ರಂದು ರಾತ್ರಿ 8-15 ರಿಂದ 8-30ರ ಆವರಿಯಲ್ಲಿ ಪಡೆಯುವಾಗ ಸಿಕ್ಕಿಬಿದ್ದು ಸರ್ಕಾರ ನೌಕರರಿಗೆ ತಕ್ಕಿದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ದುರ್ನಿರ್ವಹಣೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡವೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii)ರಡಿಯಲ್ಲಿ ದುರ್ನಿರ್ವಹಣೆ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಸಾಬೀತಾಗಿರುತ್ತದೆ.

ಸದರಿ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಆಪಾಲಿತರಿಗೆ ಪರಿಶೀಲನಾ ಚಿಪ್ಪಿಯನ್ನು ಕಳುಹಿಸಿ, ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದು, ಆದರಂತೆ ಆಪಾಲಿತರು ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಉತ್ತರವನ್ನು ಒಪ್ಪಿಲು ಬಂದ ಕಾರಣ, ಆಪಾಲಿತರ ಸಕ್ಷೆಯ ಪ್ರಕಾರಕ್ಕೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕೆಂ 12(3) ರಡಿಯಲ್ಲಿ ಪರಿಧಿಯನ್ನು ಸಲ್ಲಿಸಿ, ಆಪಾಲಿತರ ಬದಲಿಗೆ ಸ್ವೀಕೃತಿಗೊಂಡು ಪರಿಧಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಗೌರವಾನಿಗೆ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ತಪ್ಪು ಮೇಲೆ ಈ ದೂರಾಂಶವೇ.

7. In response to due service of articles of charge DGO has entered appearance before the Additional Registrar, Enquiries-11, Karnataka Lokayukta, Bengaluru on 05/06/2017. In the course of first oral statement of recorded on 05/06/2017 he pleaded not guilty.

8. In the course of written statement of DGO filed on 23/09/2017 he has denied the charge levelled against him. He has contended that he has not demanded and accepted illegal gratification. He has contended that he has never demanded any bribe from the complainant. It is further contended that he has never accepted the bribe of Rs.15,000/- during the trap proceedings on 11/08/2014.

9. The disciplinary authority has examined the complainant as PW1 and shadow witness as PW2. During evidence of the complainant, attested copy of his complaint dated 11/08/2014 in two sheets is marked as per Ex P1; attested copy of pre-trap mahazar dated 11/08/2014 in nine sheets enclosed with eleven sheets of photographs is marked as per Ex P2, attested copy of trap mahazar dated 11/08/2014 in seven sheets is marked as per Ex P3, attested copy of the rough sketch in a single sheet of the place of trap is marked as per Ex P4, attested copy of statement in writing dated 11/08/2014 in a single sheet of DGO is marked as per Ex P5. 10. On 08/01/2020 Advocate for DGO and DGO were absent. Thereafter, notice has been issued to DGO to appear on 09/02/2021. On 09/02/2021 the Police Inspector, attached to Karnataka Lokayukta, Bidar has sent a report and death certificate of DGO through E-mail stating that DGO has died on 26/11/2020 in a road accident. Apart from sending E-mail the Police Inspector, Karnataka Lokayukta, Bidar has also

25/11


written a letter dated 02/02/2021 stating that the has died in a road accident on 26/11/2020. It is also stated that a case in crime number 75/2020 for the offence punishable under section 279,337 and 304 (A) IPC in Bagadala Police Station is registered in respect of the death of DGO. The death certificate of the DGO is also enclosed.

11. In view of death of DGO the present inquiry stands abated and accordingly, I proceed with the following:

R E P O R T

Inquiry initiated against DGO in UPLOK-1/DE/477/2017 shall stand abated consequent upon the death of DGO who died on 26/11/2020.

Submit this report to the Hon'ble Upalokayukta-1, Karnataka in a sealed cover forthwith along with the connected records.


(K.S. Thimmannachar)
Additional Registrar, Enquiries-1,
Karnataka Lokayukta, Bengaluru.

ANNEXURE

List of witnesses examined on behalf of the Disciplinary Authority:-

PW1:- Sri. Sadig Pasha.
PW2:- Sri. Prakash.

List of witnesses examined on behalf of Defence : Nil.

List of documents marked on behalf of Disciplinary Authority:-

1. Ex P1 Attested copy of his complaint dated 11/08/2014 in two sheets.

2. Ex P2 Attested copy of pre-trap mahazar dated 11/08/2014 in nine sheets enclosed with

in 252

eleven sheets of photographs.
Attested copy of trap mahazar dated 11/08/2014 in seven sheets.

3. Ex P3


Attested copy of the rough sketch in a single sheet of the place of trap.

4. Ex P4

Attested copy of statement in writing dated 11/08/2014 in a single sheet of DGO.

5. Ex P5

List of documents marked on behalf of DGO:- Nil.


(K.S.Thimmannachar)
Additional Registrar, Enquiries-11,
Karnataka Lokayukta, Bengaluru.
25/2/21

